

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 102  
(IB)-613(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India

....**Applicant**

Vs.

Shri Lal Mahal Ltd

....**Respondent**

**Order delivered on 16.10.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Ankur Mittal, Adv.  
Mr. Karan Setiya, Adv.

For the Respondent

: Mr. Krishnendu Dutta, Adv.  
Mr. Ayush Agrawal, Adv.  
Mr. Mangesh Krishna, Adv.  
Mr. Rahul Gupta, Adv.  
Mr. Vikrant Singh, Adv.

**ORDER**

The learned counsel for the respondent No. 2 Mr. Dutta is forwarding the arguments. For further arguments adjourned to 18.10.2019 at 02:15 p.m.

**Sd/-**

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

